

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 2872
TO BE ANSWERED ON 12.08.2026

STRENGTHENING OF WOMEN SAFETY INFRASTRUCTURE IN UTTARAKHAND

2872. DR. KALPANA SAINI:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

- (a) whether any new infrastructure projects related to women's safety have been approved in the State of Uttarakhand under the Nirbhaya Fund;
- (b) if so, the district-wise details of such projects, the amount sanctioned and the current status of implementation thereof; and
- (c) whether any special projects are proposed to strengthen women's safety in tourism areas, pilgrimage sites and border areas of the State?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) and (b): Aimed at enhancing the safety and security of women and girls in the country, Nirbhaya Fund has been set up as a dedicated non-lapsable corpus fund administered by the Department of Economic Affairs (DEA), Ministry of Finance in accordance with the framework and guidelines issued by the Government from time to time. A number of schemes/projects have been implemented by Government under 'Nirbhaya Fund' for enhancing the safety and security for women and girls in the country. A project namely, 'Construction of Working Women Hostel in 7 districts including Pauri Garhwal, Champawat, Haridwar, Pithoragarh, Rudraprayag, Tehri Garhwal and Uttarakashi' is currently being implemented by the State Government in Uttarakhand. The total sanctioned amount for the project is Rs 25.54 Cr and Rs. 11.49 Cr has been released out of the Central share.

(c): To strengthen women's safety in tourism areas, pilgrimage sites and border areas of the State, projects are conceptualized, planned and brought to the Inter-Ministerial Empowered Committee (EC) for appraisal and recommendation. Then the sponsoring Ministry's respective Competent Financial Authority (CFA) gives the approval, after which the allocation of funds is made in the Budget of the sponsoring Ministry/ Department by the Ministry of Finance from the Nirbhaya Fund. For projects/ schemes which require recurring expenditure, funds are released upon receipt of Utilisation Certificates (UCs) and Statement of Expenditure (SoE) from the Implementing Ministries/Departments/ State Governments/ UTs, as per provisions of General Financial Rules (GFR). The Inter Ministerial Empowered Committee reviews the status of implementation, and expenditure on approved projects from time to time in conjunction with the concerned Ministries/ Departments/ State Governments/ UTs. The concerned sponsoring Ministries/ Departments/ State Governments/ UTs also monitor the progress of implementation at their own levels.
